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11.	Rajasthan	Temples at Atru Distt. Baran	A broken bust of a female (stone).	14-15th June, 1995	FIR was lodged in police station at Atru, Distt. Baran vide case No. 153/95 dated 15.6.95 & sculpture was recovered by the police station Atru.
12.	-do-	Harshat Mata Ka Mandir, Abaneri, Distt. Dausa.	A broken piece of foot print (pad-peetha) of a diety (Stone).	4-5th March 1996	FIR was lodged with the police station Bandikuin, Distt. Dausa, vide case No. 90/96 dated 5.3.1996.
13.	-do-	Somnath Temple, Deo Sonmath, Distt. Dungarpur.	Monolithic three sculptures of elephants standing with a pillar on one end of the pedestal of which the other end is extended to be socketed where from they are removed and stolen (Stone).	28-29th Nov., 1996	FIR was lodged with the police station Ganeshpur, Distt. Dungarpur vide case No. 208/96 dated 3.12.1996
14.	-do-	Bhateshwar Temple, Bawoli, District Chittaurgarh.	Stone sculpture of ten armed dancing Shiva (Natesh) with usual attributes in hands wearing jatamgkha and a holo is shown behind head. Nandi is shown in the back. A musician beating a drum is shown in the lower left corner (stone).	15-16th Feb., 1998	FIR was lodged with police station Rawat Bhata, District Chittaurgarh vide case No. 41/98 dated 18.2.98.
15.	Uttar Pradesh	Model Room (Residency) Lucknow.	Lithographs of 19th century (stone)	26th June, 1994	Departmental enquiry held
16.	-do-	Qaisarbagh Gate, Lucknow	Metallic Jalpari	15th Feb., 1994	FIR lodged
17.	-do-	Dargah Sheikh Salim Chisti, Fatehpur Sikri, Distt. Agra.	Golden Kalash	4/5th July, 1997	Registered by CBI Under active field investigation.
18.	West Bengal	Hazarduari Palace Museum, Murshidabad	Two silver plates	26th July, 1995	Not recovered.
19.	-do-	Vil. Jaipur, Distt. Dakshin Dinajpur.	Idols Mansha & Sun God	—	Registered by CBI The Hon'ble court on 26.2.1998 convicted the accused and sentenced imprisonment already undergone by the accused till date.

Central Road Fund for Karnataka

1870. SHRI H.G. RAMULU : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have communicated to the Karnataka Government that there is a possibility of releasing grant of Rs. 1557.22 lakh from the Central Road Fund from the year 1989-90 onwards;

(b) if so, whether the Karnataka Government has proposed a list of works to the Government;

(c) if so, whether approval has been given and the amount released; and

(d) if not, whether the Government would take steps to release the grants early?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) :

(a) Yes, Sir. The tentative figure of Rs. 1557.22 lakhs was intimated to Karnataka State on the basis of revised Resolution on Central Road Fund passed by both Houses of Parliament in 1988. However, this Resolution is yet to be implemented.

(b) to (d) Several Schemes, for sanction under Central Road Fund, were received in the past from Karnataka Government. However, taking into account the tentative accruals of Karnataka State as per old Resolution of Parliament, a total number of 20 schemes amounting to Rs. 1040.58 lakhs, during the period 1.4.89 to 31.3.98, have been sanctioned. Proposals for Central Road Fund, to be sanctioned during the 9th Five Year Plan, have been called for from various States including States of Karnataka. However, no proposal, from Karnataka State, has been received so far.

[*Translation*]

Connection of Distt. Headquarters to Main Post Office

1871. SHRI PANKAJ CHOUDHRY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to connect Post Offices at district headquarters with the main post office in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

[*English*]

Internet Services

1872. SHRI RANJIB BISWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have a proposal for opening up of the internet services in the private sector in the country;

(b) if so, the guidelines prescribed by the Government for private sector participation in the internet Service;

(c) whether the Government propose to make investment for the establishment of information highway;

(d) if so, the amount of investment proposed to be made by the Government in this regard in Ninth Five Year Plan;

(e) whether the information highway would be able to cover the metros and the State capitals; and

(f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) Yes, Sir.

(b) A synopsis of the guidelines prescribed by the Government is given in the Statement.

(c) Yes, Sir.

(d) Country's long distance network has been planned for upgradation with an investment of approximately Rs. 170 crores, for carrying data traffic on the Internet as well as Voice Telephone Traffic.

(e) and (f) Yes, Sir. The Department of Telecommunications has planned to set up a National Internet Backbone (NIB) to carry Internet Traffic across the country, and to Videsh Sanchar Nigam Limited (VSNL) Gateways. The NIB will cover all the four metro cities, State Capitals and other major cities progressively subject to availability of equipment. This backbone will have a bandwidth of 8mbps (Mega bits per second) to start with and upgradable to 155 mbps in due course.

Statement

Synopsis of the guidelines prescribed by the Government for Internet Service Providers (ISP) :

1. Any company registered in India under Companies Act, 1956 having a foreign equity participation, if any, to a maximum of 49%, shall be eligible.
2. No prior experience in Information Technology or Telecom Services is required.
3. Country has been divided into separate service areas in three categories as below :

(a) Category A Service Area : All India

(b) Category B Service Area : each of the 20